

(b) whether clearance given by Censor Board has been revoked in the case of certain films in recent past;

(c) if, so the reason therefor; and

(d) whether Government maintains that only one interpretation of history and one set of social norms, for clearing a film needs to be observed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Central Board of Film Certification (CBFC) certifies films for public exhibition in accordance with Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder. The legal regime with regard to the functioning of CBFC is well laid out and it is the Board alone which decides within its jurisdiction.

(b) and (c) The certificates in respect of the films namely 'Master Mind Zinda Sukha' (Punjabi) and 'Kaum De Heere' (Punjabi) were revoked on 09.09.2015 and 21.08.2014 respectively by CBFC. Inputs were received from Ministry of Home Affairs that the release of these films may endanger security of the State and incite public disorder.

(d) The principal guidelines for certifying films issued under Section 5B (2) of the Cinematograph Act, 1952 stipulate among other things that the CBFC shall ensure that:—

- "is judged in its entirety from the point of view of its overall impacts; and"
- "is examined in the light of the period depicted in the film and the contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience."

Criteria for film certification by Censor Board

†235. SHRI NARESH AGRAWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Censor Board *i.e.* Central Board of Film Certification (CBFC) has been following the rules framed by the Britishers for providing certificate to films till date;

(b) if so, the reason therefor;

(c) if not, the criteria for certification of films;

†Original notice of the question was received in Hindi.

(d) the details of changes made in rules by the Censor Board, since its constitution in 1952 till date?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) No, Sir. The Central Board of Film Certification (CBFC) certifies films for public exhibition in accordance with Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder.

(d) The Central Government *vide* GSR 381(E) dated 9.5.1983 notified Cinematograph (Certification) Rules 1983 in supersession of the Cinematograph (Censorship) Rules, 1958 under Section 8 of the Cinematograph Act, 1952. CBFC has not made any changes in the rules and it has no power to do so. The Cinematograph (Certification) Rules, 1983 rules have been amended 53 times by the Government by making substitution, insertion or modification in the rules.

Allocation of space for Press Association in Delhi

236. SHRI NEERAJ SHEKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government *vide* its letter dated 2nd January, 2018 has directed the Press Association to vacate its present office space at New Delhi which was allotted *vide* letter No. Dir. (Admn.)/PIB/7/2014 dated 17th July, 2014, in lieu of room allotted earlier to Press Association in Shastri Bhavan, New Delhi;

(b) if so, the reasons therefor;

(c) whether Government has allotted any new space in New Delhi for Press Association *in lieu* of National Media Centre;

(d) if so, the details thereof along with the date of allotment; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (e) Yes, Sir. In the past, this association was somehow singled out for being provided Government office space free of cost whereas no other association received the same courtesy, though members of other associations also required access to the centralized facilities. In addition, a number of complaints were also received against them and for the preferential treatment provided to them. No new space has been allotted to Press